

**Central Administrative Tribunal
Principal Bench**

C.P.No.302/2018
in
OA No. 3630/2017

This the 5th day of October, 2018

**Hon'ble Shri K.N. Shrivastava, Member (A)
Hon'ble Shri S.N. Terdal, Member (J)**

S.P. Garg

S/o Late Sh. J.P.Garg

R/o AB-179, Shalimar Bagh,
New Delhi.

Aged around 62 years

Retired Assistant Engineer (Mech.) ... Petitioner

(By Advocate: Shri Sourabh Ahuja)

Versus

1. Mr. Sh. Rajiv Gauba
Secretary to Govt. of India
Ministry of Home Affairs
Union of India, North Block,
New Delhi.
2. Mr. Anshu Prakash
Through its Chief Secretary
Govt. of NCT of Delhi
Delhi Secretariat, Players Building
I.P.Estate, New Delhi.
3. Mr. A.K. Sing
Secretary/Principal Secretary
Irrigation and Flood Control Department
Govt. of NCT of Delhi
5/9, Under Hill Road,
New Delhi. ...Alleged contemnor/respondent No.3

(By Advocate: Shri Anuj Kumar Sharma)

ORDER (ORAL)**Hon'ble Mr.K.N.Shrivastava,M(A)**

This C.P. has been filed for alleging non compliance of the Tribunal's order dated 13.10.2017 in OA-3630/2017. The only direction issued in the ibid order of the Tribunal was that the Disciplinary Authority shall take a decision on the inquiry report and pass the final order within a period of five months. Shri Sourabh Ahuja, learned counsel for the petitioner/original applicant has placed on record a copy of penalty order dated 10.09.2018 passed by the Disciplinary Authority. As such, the order of the Tribunal has been complied with.

2. In view of this, C.P. stand closed. The notices issued to the respondents stand discharged. The petitioner/original applicant shall have the liberty to challenge the penalty order dated 10.09.2018 before an appropriate forum, in case he is aggrieved by the said order. No order as to costs.

(S.N.Terdal)
Member(J)

(K.N.Shrivastava)
Member(A)

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